

Central Administrative Tribunal

Principal Bench: New Delhi

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OA 2147/97

New Delhi this 16th day of September 1997.

Hon'ble Mr N. Sahu, Member (A)

Om Prakash
Son of Mr Badlu

2. Nauranglal
S/o Mr Budh Ram
3. Daya Chand
S/o Mr Chain Sukh
4. Sarup Lal
S/o Mr Bansi Ram
5. Jai Ram
S/o Mr Beg Raj

R/o RZ-215/B Gali No.10
Chhatri Wala Marg
Raj Nagar-I
New Delhi-45.

...Applicants.

(By advocate: Mr M.K.Gaur, proxy
for Mr.U.Srivastava) Versus

Union of Indiaa through

1. The General Manager
Northern Railway
Baroda House
New Delhi.
2. The Divisional Railway Manager
Northern Railway
Bikaner.
3. The P.W.I.
Northern Railway
Charkhi Dadri
Haryana
4. The P.W.I.
Northern Railway
Sri Ganga Nagar
Rajasthan.

...Respondents.

(By advocate: None)

Chancery

ORDER (oral)

Hon'ble Mr N. Sahu, Member (A)

MA 2073/97 for joining together is allowed.

Five applicants have joined together to claim re-engagement in preference to juniors. Dates of appointment and termination of the applicants are as under:

<u>Sl.No.</u>	<u>Name</u>	<u>Date of initial appointment</u>	<u>D.O.B</u>	<u>Date of discharge</u>	<u>Office from which discharged</u>	<u>Home Address</u>
1.	Jai Ram	1.9.84	20.11.65	13.2.85	P.W.i Sriganga-Bhiwani nagar.	Vill. Ajitpur
2.	Nauranglal	7.12.83	-	17.2.86	P.W.I CKD	Vill.& P.O. Teh.Kosli Rohtak Dist.
3.	Dayachand	7.12.83	-	17.2.86	PWI- CKD	-do-
4.	Saruplal	7.12.83	-	19.1.85	-do-	-do-
5.	Om Prakash	30.11.84	1.12.58	19.1.85	-do-	Teh. Kosli Dist. Rohtak

At the time of arguments on admission, learned counsel Mr M.K.Gaur, proxy for Mr U. Srivastava submits that he will be satisfied if their names are included in the live casual labour register. For this purpose, he submitted a representation (Annexure A-4. He has drawn my attention to lawyer's notice issued to the General Manager, Northern Railway, Baroda House, New Delhi dated 3.3.86. This shall be ignored. Applicants shall file a fresh representation before D.R.M. Bikaner, Respondent No.2 within a period of 3 weeks from today stating therein all the particulars mentioned in Annexure-A5. The instructions and the decisions on which he relies may also be mentioned. A copy of the OA will be

for consideration

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forwarded to respondent No.2. On receipt of the representation, respondent No.2 shall verify the contents of the actual period of service claimed to have been rendered by the applicants and consider their cases for enrolment in the live casual labour register in accordance with extant instructions on the subject. A copy of the OA alongwith all annexures be forwarded to respondent No.2. Respondent No.2 shall, after verification, consider their case ~~for employment~~ and if the claim is justified in accordance with the guidelines on the subject shall communicate the fact of enrolment and also the position in the live casul labour register maintained in the ^{bus and} Division. If the DRM is not satisfied, he shall a reasoned order intimating to the applicants within 3 weeks from the date of receipt of a copy of this order.

OA is disposed of.


(N. Sahu)
Member (A)

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